

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 23

IA No. 624/2023
In
CP(IB) No. 149/Chd/HP/2019
(Admitted)

Under Section 7, & 22(3)(b) IBC 2016

In the matter of:-

Syndicate Bank	Vs.	...Petitioner/ Financial Creditor
HIM Cylinders Ltd.		...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Pulkit Jain, Advocate for the applicant in IA No. 624/2023.

IA No. 624/2023

The present application has been filed on behalf of Canara Bank- sole Financial Creditor for change of IRP under Section 22(3)(b) of the Code. The said change has been approved by the CoC in its second meeting dated 21.01.2023 with 100% voting share for replacement of IRP Ms. Reshma Mittal with Mr. Sandeep Goyal as RP. It is stated by learned counsel for the applicant that fee and charges of the erstwhile IRP have been paid. Keeping in view the decision of CoC, IA No. 624/2023 is allowed and the erstwhile IRP is directed to handover the charge to new RP. Registry is directed to check the antecedents of new RP Mr. Sandeep Goyal and verify whether any disciplinary proceedings are pending against the proposed RP. IA No. 624/2023 is disposed of accordingly.

-sd-
(Ajai Das Mehrotra)
Member (Technical)

-sd-
(Harnam Singh Thakur)
Member (Judicial)

March 10, 2023
SM